

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

Civil Appeal No 579 of 2024

**Earthin Projects Ltd In Consortium With K
Ramachandhra Rao Transmission and Projects
Private Limited**

Appellant

Versus

Indu Projects Limited and Others

Respondent(s)

ORDER

- 1 We find no reason to interfere with the impugned judgement dated 12 January 2024 passed by the National Company Law Appellate Tribunal, Chennai Bench in Company Appeal (AT) (Insolvency) No 201 of 2023.
- 2 The Civil Appeal is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Satish Chandra Sharma]

New Delhi;
January 25, 2024
CKB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.579/2024

EARTHIN PROJECTS LTD IN CONSORTIUM WITH
K. RAMACHANDHRA RAO TRANSMISSION AND PROJECTS
PRIVATE LIMITED

Appellant(s)

VERSUS

INDU PROJECTS LIMITED & ORS.

Respondent(s)

(With IA No.14753/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.14755/2024-EX-PARTE STAY)

Date : 25-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Mr. Shyam Diwan, Sr. Adv.
 Mr. Kumar Anurag Singh, Adv.
 Mr. Vinayak Bhandari, Adv.
 Ms. Tulika Mukherjee, AOR
 Mr. Zain A. Khan, Adv.
 Ms. Ekta Bharati, Adv.

For Respondent(s) Mr. Nakul Dewan, Sr. Adv.
 Mr. Asav Rajan, Adv.
 Mr. Palash Singhai, AOR

 Mr. Chander Uday Singh, Sr. Adv.
 Ms. Bhavana Duhoon, AOR
 Mr. Anshul Syal, Adv.
 Ms. Bidya Mohanty, Adv.
 Mr. Amjid Maqbool, Adv.
 Ms. Katyayani Suhrud, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The Civil Appeal is dismissed in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R.-cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

(Signed order is placed on the file)